

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
(IB)-1671/ND/2019
IA-1261/2024, IA-3411/2023

IN THE MATTER OF:

M/s Northern ARC Capital Ltd.

... Applicant/Petitioner

Versus

M/s Five Core Electronics Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 25.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Saurabh Jain, Adv. Amarnath, Adv. Chirag
Bhati

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3411/2023: The Ld. Counsel appearing for the Applicant who appeared virtually tried to convey that two other applications which were required to be listed today are not displayed in the cause list. Nevertheless, he wants to withdraw the present application. The prayer made in the application is to order liquidation of the CD. We are unable to appreciate the oral plea for withdrawal raised on behalf of the Applicant. Let the IA be listed on 01.07.2024.

IA-1261/2024: As prayed by the Ld. Counsel appearing for the Applicant, the hearing is deferred to 01.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)